## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER

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**PETITION NUMBER** 

: TCP/117/(IB)/2017

NAME OF THE PETITIONER(S)

: SANGHVI MOVERS LTD

NAME OF THE RESPONDENT(S)

: SHREE GANESH EPC PVT LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

M. SIVAVARTHANAN

Advocate

MA 13/7

## **ORDER**

Counsel for Petitioner present. No representation on behalf of the Respondent. The Petitioner is Operational Creditor. Therefore, he is directed to make compliance with the provisions of section 9(3)(b)and(c) of I&B Code, 2016 within seven days and also to issue private notice to the Corporate Debtor by way of speed post along with the copy of the petition and submit the affidavit with the proof of service before the next date of hearing. Put up on 26.07.2017 at 10.30 A.M.

S. vijajerkom.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)